

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 04
CP No. 19/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Bhanu Pratap Singh

...Petitioner

Versus

Insure Fast Insurance Web Aggregator Pvt. Ltd.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Akarsh Mathur, Adv.

For the Respondent : None appeared

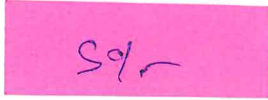
ORDER

Heard Mr. Akarsh Mathur, Adv. appearing for the Petitioner. None appears for the Respondent. It is stated that e-mail dated 09.07.2024 has been served to the Respondent. Learned counsel for the Petitioner submits that he has received a notice in the letter head of the Respondent No. 1 Company sent by HR Admin and Accountant dated 29.06.2024 in which the Petitioner has been directed to voluntary step down from the position of Director and dilute shareholdings in the best interest of the Company. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal

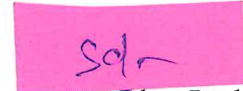
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slip and tracking report within 2 weeks. Meanwhile shareholding of the Petitioner shall remain as it exists today. List the matter on 21.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 23, 2024